

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(27)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/CAA/88, 89, 90/2017
NAME OF THE TRANSFEROR : KG FINANCIAL SOFTWARE PVT LTD
KG SOFTWARE PVT LTD
NAME OF THE TRANSFERRE : KG INFORMATION SYSTEMS PVT LTD
UNDER SECTION : 230 OF COMPANIES ACT 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. N.P. Vijay Kumar
P. Pradeep

Counsel for petitioners



ORDER

Counsel for petitioner present. Dy. Official Liquidator present and filed the report and stated that he has no objections to the scheme of amalgamation. Counsel for petitioner submitted that he has not received any reply from the office of the RD. At this juncture he submitted that 30 days' notice is over for making reply, if any, by the statutory authorities concerned and there is no objection in regard to the scheme of amalgamation by the RD. In the circumstances, the Registry is directed to verify whether any affidavit has been filed by any of the authorities including RD. Put up on 09.08.2017 at 10.30 A.M.


(K. Anantha Padmanabha Swamy)
Member (Judicial)